

GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

**LOK SABHA**  
**STARRED QUESTION NO. 218\***  
TO BE ANSWERED ON 01.08.2022

**Encroachment of Forest Land**

\*218. SHRI SANGANNA AMARAPPA:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) the extent of encroachment of forest land by private entities including industries, hospitals and educational institutions during the last three years, State-wise and year-wise especially in the State of Karnataka;
- (b) the details of the progress of eviction on the identified encroached forest land along with the cases pending in various courts;
- (c) the details of the grants released by Government to meet the expenditure towards protection of forest land viz. removal of encroachment, fencing of evicted land, etc. during each of the last three years and if not, the reasons therefor; and
- (d) the reasons for not maintaining centralised system of database of forest land?

**ANSWER**

**MINISTER FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE**  
**(SHRI BHUPENDER YADAV)**

- (a) to (d) The statement is laid on the table of the House.

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**Statement refer to in reply to part (a) to (d) of Lok Sabha Starred Question No. 218\* due for reply on 01.08.2022 regarding Encroachment of Forest Land by Shri Sanganna Amarappa**

- (a) Protection and management of forests is primarily the responsibility of concerned State/UT. The actions to remove encroachment are taken as per the provisions under various Acts such as Indian Forest Act, 1927; Wildlife (Protection) Act, 1972; Forest (Conservation) Act, 1980, various Rules made under these Acts and State specific Acts and Rules.

The data of encroachment on forest land by private entities including industries, hospitals and educational institutions, are not maintained at the level of this Ministry. As per the information received from States/UTs, the details of the forest area under encroachment in the country are given in **Annexure-I**

- (b) This Ministry does not collate data of encroachment on forest land. However, the Ministry has written to State Governments/UT Administrations to remove encroachment as per the existing Acts/Rules and to ensure that no further encroachment takes place. In order to prevent and control encroachments, the States and UTs also take various measures such as demarcation and digitization of forest boundaries, strengthening infrastructure for forest protection, involving fringe area forest communities through Joint Forest Management Committees, Eco Development Committees etc.
- (c) The Ministry of Environment, Forest and Climate Change provides technical and financial assistance to the States/UTs for protection and development of Protected Areas and Wildlife Sanctuaries including measures aimed at prevention of encroachment. The details of fund released under the various Centrally Sponsored Schemes during the last three years (2019-20 to 2021-22) is given below:-

<b>(Rs. in Crore)</b>				
<b>S.No.</b>	<b>Name of Scheme</b>	<b>2019-20</b>	<b>2020-21</b>	<b>2021-22</b>
1	Integrated Development of Wildlife Habitats	124.48	87.64	87.55
2	Forest Fire Prevention and Management Scheme	46.40	32.47	34.25
3	National Afforestation Programme	21.98	40.42	46.17
4	Green India Mission	106.01	112.65	156.46
5	Project Tiger (CSS-PT)	281.76	194.5	219.49
<b>Grand total</b>		<b>580.63</b>	<b>467.68</b>	<b>543.92</b>

- (d) The database of forestland is being maintained at the level of States/UTs. As the land is a subject matter of the State Government & all matter/records connected thereto is the primary responsibility of the State Governments.

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**ANNEXURE-I****ANNEXURE REFERRED TO PART (A) OF THE LOK SABHA STARRED QUESTION NO. \*218 DUE FOR REPLY ON 01.08.2022 REGARDING ENCROACHMENT OF FOREST LAND**

S. No.	Name of the State/UTs	Area under Encroachment (in ha)
1	Andhra Pradesh	34358.33
2	Assam	377532.63
3	Arunachal Pradesh	53450.43
4	Bihar	74.01
5	Chhattisgarh	7645.84
6	Gujarat	25.24
7	Goa	Nil
8	Haryana	1316.44
9	Himachal Pradesh	6252.00
10	Jharkhand	29048.50
11	Jammu & Kashmir	16512.39
12	Karnataka	407.09
13	Kerala	5024.54
14	Madhya Pradesh	54173.28
15	Maharashtra	228.81
16	Manipur	2213.82
17	Meghalaya	9747.19
18	Mizoram	10852.80
19	Nagaland	25.89
20	Odisha	33154.19
21	Punjab	9008.08
22	Rajasthan	13939.99
23	Sikkim	2817.21
24	Tripura	3621.80
25	Tamil Nadu	15010.71
26	Telangana	2004.48
27	Uttar Pradesh	27325.17
28	Uttarakhand	10649.11
29	West Bengal	10214.80
30	A & N Islands	3851.24
31	Chandigarh	14.00
32	D&N Haveli	0.08
33	Daman & Diu	87.83
34	Lakshadweep	Nil
35	Delhi	384.38
36	Puducherry	Nil
37	Ladakh	01.00

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